

PAPERS LAID ON THE TABLE

I. APPROPRIATION ACCOUNTS
(POSTS AND TELEGRAMS FOR THE
YEAR 1967-68II. AUDIT REPC TO (POSTS AND
TELEGRAMS), 1969

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : Sir, I beg to lay on the Table a
copy each of the following paper (in Hindi)
:—

(i) Appropriation Accounts (Posts and
Telegrams) for the year 1967-68. [Placed in
Library. See No. LT-4014/70.]

(ii) Audit Report (Posts and Tele-
grams), 1969. [Placed in Library. See No.
LT-013/70.]

CERTIFIED ANNUAL ACCOUNTS (1968-
69) OF THE COIR BOARD,
ERNAKULAM AND AUDIT REPORT
THEREON

वैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी
राम सेवक) : श्रीमान्, आपकी आज्ञा से मैं
नारियल जटा उद्योग अधिनियम, 1953 की
धारा 17 की उपधारा (4) के अधीन 1968-
69 के वर्ष के लिए नारियल जटा बोर्ड, एर्ना-
कुलम के प्रमाणित वार्षिक लेखों की एक प्रति,
उन पर लेखा परिक्षा के प्रतिवेदन सहित सभा
घर पर रखता हूँ। [Placed in Library.
See No. LT-4006/70.]

STATEMENT RE ESTABLISHMENT
OF CASHEW CORPORATION

वैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी
राम सेवक) : श्रीमान्, मैं आपकी आज्ञा से
काजू निगम की स्थापना के सम्बन्ध में एक
विवरण सभा घर पर रखता हूँ। [Placed

in Library. See No. LT-4012/70.]

ANNOUNCEMENT RE ARREST OF SHRI
BHUPESH GUPTA AND SHRI BHOLA
PRASAD

MR. DEPUTY CHAIRMAN : I
have to inform Members that I have received
the following telegram from

the Additional District Magistrate,
Shahdol—

"Shri Bhupesh Gupta, Member of the
Rajya Sabha, was sentenced to imprisonment
till the rising of the court for an offence under
Sections 447 and 188 IPC on the 18th
August, 1970, and he was released on the
evening of 18th August, 1970, after 5 P.M."

I have to inform Members that I have
received the following letter dated the 14th
August, 1970, from the Sub-Divisional
Magistrate, Jamui, District Monghyr (Bihar)

"I have the honour to inform you that Shri
Bhola Prasad, M.P. (CPI) has been arrested
under Section 151 Cr. P.C. read with Section
188 IPC and 107 Cr. P.C. for violating the
prohibitory order under Section 144 Cr.P.C.
and exciting the mob to grab the land at
village-Chhathiara, Police Station Halsi, in
Jamui Sub-Division of Monghyr District
(Bihar).

Shri Bhola Prasad, M.P. (CPI) was
accordingly taken into custody by the Halsi
Police and produced before this court on 10-
8-1970 at 4.30 p.m. and is at present lodged
in the District Jail, Monghyr in default of
furnishing bail of Rs. 1,000 with two sureties
of the like amount.

There is no provision for political
prisoners of Class I in Jamui Sub-Jail, and,
therefore, he was sent to Monghyr District
Jail for being remanded. The offences are
bailable and as soon as he moves the court
for grant of bail and furnishes bail bond, he
will be released."

REFERENCE TO THE ARREST OF
SHRI BHUPESH GUPTA

SHRI BHUPESH GUPTA (West Bengal) :
Sir, I have taken the permission of the
Chairman to make a statement.

MR. DEPUTY CHAIRMAN : But we
have some important business before the
House.

SHRI BHUPESH GUPTA : Is this not
important?

MR. DEPUTY CHAIRMAN : We have
fixed some other business exactly at 3
o'clock.